GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA

STARRED QUESTION NO:32
ANSWERED ON:27.02.2007
POLICE REFORMS
Adsul Shri Anandrao Vithoba;Das Gupta Shri Gurudas

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court had issued directives to States, UTs and Union Government on the imminent need for sweeping reforms in the police system and amendment to the 145 year old Indian Police Act, 1861;

(b) if so, the details and reaction of the Government thereto;

(c) whether various State Governments have expressed their reservations about implementing the police reforms ordered by the Supreme Court;

(d) if so, whether the matter was discussed with the State Chief Ministers recently;

(e) if so, the outcome of the discussions held with the Ministers of States;

(f) whether the Union Government proposes to set up a National Security Commission to prepare a panel of police officers for the Appropriate Authority; and

(g) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a): Yes, Sir.

(b): The directions given by the Supreme Court to the State Governments and Union Territories in its judgment delivered on 22.9.2006 relate to:

(i) setting up of State Security Commission,

(ii) Selection methodology and minimum tenure of Director General of Police,

(iii) Minimum tenure of Inspector General of Police and other key police functionaries,

(iv) Separation of investigation wing from law & order wing,

(v) Setting up of Police Establishment Board, and

(vi) Setting up of Police Complaints Authority.

(c): Some states have expressed reservations.

(d) Yes, Sir.

(e): State Governments have expressed their views differently.

(f): The Union Government has appointed a Committee for this purpose.

(g): The Committee consists of Union Home Minister, National Security Adviser, Cabinet Secretary, Union Home Secretary, Director Intelligence Bureau, Shri J.K. Sinha IPS (Retired), and Justice (Retired) Arvind Sawant.